

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/00197/2018**

Jabalpur, this Monday, the 05<sup>th</sup> day of March, 2018

**HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Nidhi Billorey, D/o Shri Ashok Kumar Billorey, aged about 33 years, Occupation Nurse, R/o, C/o 2896/9 Tulsinagar Cherital Ward, Jabalpur, Distt. – Jabalpur (M.P.) 482005                   **-Applicant**

(By Advocate – Shri Pradeep Naveriya)

**V e r s u s**

1. All India Institute of Medical Science Bhopal, through its Director/Chief Administrative Officer, Saket Nagar Bhopal, District Bhopal (M.P.) 462024.
2. Union of India through Principal Secretary, Ministry of Health and Family Welfare, New Delhi 110011.
3. Deputy Director (Administration) All India Institute of Medical Science, Saket Nagar, Bhopal, District Bhopal (M.P.) 462024.

**-Respondents**

(By Advocate – Shri Gopi Chourasia)

**O R D E R (O R A L)**

The applicant has prayed for the following reliefs in this Original Application:

*“8.1 That, this Hon'ble Tribunal may kindly be pleased to call the entire record pertaining to the instant subject matter for its perusal.*

*8.2 That, this Hon'ble Tribunal may kindly be pleased to directing the Respondents to declare or disclose the age limit benefit conditions provided to the special categories candidates like widow, divorcee woman/woman judicially separated from*

*their husband and who are nor remarried in the advertisement Annexure A/1 dated 03.02.18.*

*8.3 That, any other relief or order or direction deems fit in the circumstance of the case may kindly be awarded in favour of the petitioner along with cost of this application.*

2. Learned counsel for the applicant submits that the applicant will be satisfied if this Original Application is disposed of with a direction to the respondents to accept her application by-hand and to deal with it as per law.
3. Learned counsel for the respondents submits that if the applicant submits the application in a prescribed format, which shall be provided to her by the office of respondent No.1, the same shall be accepted and dealt with as per law.
4. Accordingly, without going into the merits of the case, this Original Application is disposed of with liberty to the applicant to submit the application by-hand in the office of respondent No.1, along with copy of this order, before the last date of submission of application, i.e. 06.03.2018. On such application being submitted, the same shall be considered by the respondents, in accordance with law.
5. Certified copy of this order be issued today.

**(Ramesh Singh Thakur)  
Judicial Member**

*am/-*